

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

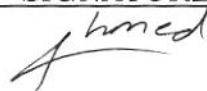
T.C.S.A. No. 43/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.05.2017

NAME OF THE PARTIES: M/s. Lucrative Fashions Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
	Rajesh Shah	Adv	
	Ahmed Churawala		

Common Order

TCSA 42/230-232/ NCLT/MB/MAH/2017

TCSA 43/230-232/ NCLT/MB/MAH/2017

On withdrawal memo filed by the Petitioner Counsel, these petitions are
hereby dismissed as withdrawn.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)